



SVKM'S PRAVIN GANDHI COLLEGE OF LAW'S  
CENTRE FOR CONFLICT RESOLUTION

*Presents*

# ADR TRAINING WEEK, 2023

ARBITRATION SECTOR-WISE SERIES

11 - 16 September,  
2023  
Online MS Teams

# SVKM'S PRAVIN GANDHI COLLEGE OF LAW

SVKM's Pravin Gandhi College of Law is a premier law college under the aegis of SVKM. The institution recognizes the fact that there lodges within the heart of every student there is a spark of creativity that is the essence of singularity in every individual. To this effect the college harnesses modern methods of teaching which encourage students to learn inside and outside the classroom. This institution provides the students with varied platforms to develop their skills and in furtherance of this motive, the Centre for Conflict Resolution was established.

## CENTRE FOR CONFLICT RESOLUTION

SVKM'S Pravin Gandhi College of Law's Centre for Conflict Resolution was established with the aim of promoting Alternate Dispute Resolution as an effective method of dispute resolution. The Centre has organized several seminars, simulation tournaments, training programmes and success stories discussions with the aim of giving young aspirants practical insights as well as spreading awareness and conducting research in ADR.

## ABOUT ADR TRAINING WEEK

The ADR Training Week is a unique initiative of Centre for Conflict Resolution. The objective of this training programme is to help students understand about the arbitration practice, the legal framework, the skills required for arbitration lawyers and arbitrators, career opportunities in the field of ADR. The training week will comprise of interactive sessions with leading speakers, workshops and also a session on guiding students for Arbitration Moot Competitions.

# ARBITRATION SECTOR-WISE SERIES



## INVESTMENT ARBITRATION

Investment arbitration is a legal process to resolve disputes between foreign investors and host countries. It occurs when foreign investors believe their investments are at risk by a host country's actions or policies. It's typically governed by international treaties and involves private arbitration panels. Investors can seek compensation for losses, and host countries may need to change their policies if the arbitration panel rules in favor of the investor.

Commercial arbitration is a private and alternative dispute resolution (ADR) process used to resolve disputes between businesses or individuals engaged in commercial activities. Commercial arbitration is commonly used to resolve a wide range of disputes, including contract disagreements, business disputes, construction claims, and international trade conflicts. It provides parties with a more streamlined and private means of resolving disputes compared to traditional litigation in court.



## COMMERCIAL ARBITRATION

# ARBITRATION SECTOR-WISE SERIES



## CONSTRUCTION ARBITRATION

Construction arbitration is a form of dispute resolution specifically designed to address conflicts and disputes that arise in the construction industry. Construction arbitration is widely used in the construction industry to resolve disputes without causing significant project delays. It provides a specialized and efficient mechanism for addressing the complex issues that can arise during construction projects, helping parties find resolutions that are quicker and more tailored to their specific needs than traditional litigation in court.

Energy arbitration is a specialized form of dispute resolution that focuses on resolving conflicts and disputes within the energy industry. This includes disputes related to the production, distribution, and trading of various forms of energy, such as oil, gas, electricity, and renewable energy sources. It provides a specialized and efficient mechanism for resolving these disputes, allowing energy companies, governments, and other stakeholders to address conflicts and move forward with their operations.



## ENERGY ARBITRATION

# SCHEDULE

DATE & TIME	MODULE	SPEAKERS
SEPTEMBER 11, 2023 04:00 P.M. TO 06:00 P.M. IST	ARBITRATION IN MOTION: A PRACTITIONER'S PERSPECTIVE	Mr. Rishab Gupta Advocate and Barrister, Twenty Essex
SEPTEMBER 12, 2023 04:00 P.M. TO 06:30 P.M. IST	SECTOR-WISE SERIES - INVESTMENT ARBITRATION	Mr. Shivam Dwivedi Legal Consultant-Investment Arbitration Disputes, Government of India  Mr. Marcos Sassot Associate, Dechamps International Law
SEPTEMBER, 13 2023 04:00 P.M. TO 06:00 P.M. IST	SECTOR-WISE SERIES - COMMERCIAL ARBITRATION	Mr. Ankit Goyal Partner (foreign law) at Allen & Gledhill LLP, Singapore  Mr. Chahat Chawla Foreign Senior Associate at Allen & Gledhill LLP, Singapore
SEPTEMBER 14, 2023 04:00 P.M. TO 06:00 P.M. IST	SECTOR-WISE SERIES - CONSTRUCTION ARBITRATION	Dr. Shashwat Bajpai Founder Partner, DRSB Law Chambers
SEPTEMBER, 15 2023 04:00 P.M. TO 06:00 P.M. IST	SECTOR-WISE SERIES - ENERGY ARBITRATION	Mr. Iuri Reis Visiting Foreign Lawyer at WilmerHale, London
SEPTEMBER, 16 2023 04:00 P.M. TO 06:00 P.M. IST	CAREERS IN ARBITRATION	Mr. Vishal Aggrawal Solicitor-Advocate, Dual Qualified Lawyer, England and India
SEPTEMBER, 17 2023 04:00 P.M. TO 06:00 P.M. IST	ASSESSMENT	---

- Certificates will be given to only those participants who attend all the sessions.
- The organisers reserve the right to make any modifications to the schedule due to inevitable circumstances.

# ABOUT THE SPEAKERS

## Dr. Rishab Gupta

Dr Rishab Gupta is an Advocate & Barrister at Twenty Essex. He is regularly instructed to appear before courts in India and internationally, including before English courts and arbitration tribunals. Mr. Gupta has represented clients in arbitrations conducted under most major arbitration rules (SIAC, ICC, UNCITRAL, HKIAC, SCC, LCIA, AAA and MCIA).



## Mr. Shivam Dwivedi

Shivam Dwivedi is currently serving as a Legal Consultant in the Department of Economic Affairs, Government of India. He handles Investment Arbitration (ISDS) Disputes against India and contributes to the United Nations Commission on International Trade Law Working Group III on Investor-State Dispute Settlement Reforms.

## Mr. Marcos Sassot

Mr. Marcos is an Associate at Dechamps International Law, Argentina. Mr. Sassot has experience in international arbitration both in commercial and investment treaty disputes, with a particular emphasis in the telecommunications and energy sectors. In the academic field, he teaches an international arbitration course at the University of Buenos Aires.



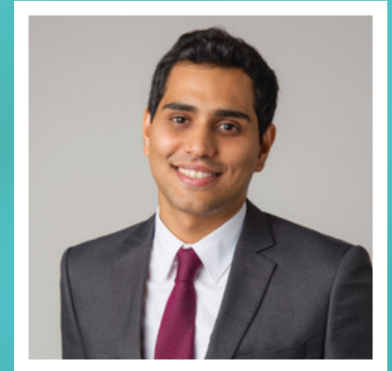
## Mr. Ankit Goyal

Mr. Ankit Goyal is a Partner at Allen & Gledhill LLP, Singapore. Mr. Goyal's areas of practice cover international arbitration and cross-border dispute resolution in Asia with a focus on India-related disputes. He has acted as counsel on several cases under the rules of major arbitral institutions. He also has considerable experience supervising, coordinating and managing complex commercial litigations.

# ABOUT THE SPEAKERS

## Mr. Chahat Chawla

Mr. Chahat Chawla is a Foreign Senior Associate at Allen & Gledhill LLP, Singapore. Before joining Allen & Gledhill LLP, Mr. Chawla served as an associate counsel with the Singapore International Arbitration Centre. He earned his Bachelor of Laws, BA., LL.B. (Hons.) degree securing a First Class result from School of Law, Christ University, Bangalore. He also holds a Master's Degree in International Arbitration and Dispute Resolution from the National University of Singapore.



## Dr. Shashwat Bajpai

Dr. Bajpai specialises in Corporate Business Taxation and Arbitration. He gained his Doctorate in Transfer Pricing and International Taxation from National Law University, Delhi. He is a member of the esteemed Chartered Institute of Arbitrators, UK and Indian Fiscal Association (IFA), and a life-member of the ICA (Indian Council for Arbitration). He is the founding partner of The Law Chambers of Dr. Shashwat Bajpai.



## Mr. Iuri Reis

Mr. Iuri Reis is a Brazilian-qualified lawyer with 10+ years of experience in International Arbitration and Commercial Litigation. He currently works as a Visiting Foreign Lawyer in the International Arbitration practice at WilmerHale, in London. His practice is focused on complex high-profile cross-border arbitrations, judicial lawsuits, negotiations, and mediations in different fields of business law and various economic sectors –construction, energy, industrial activities, sale of goods, and M&A.



## Mr. Vishal Aggarwal

Mr. Vishal Aggarwal is a Solicitor-Advocate, Dual Qualified Lawyer (England and India) with expertise in international arbitration and commercial litigation. Based in London, U.K., Mr. Aggarwal holds a Higher Rights of Audience before English & Welsh Courts and Rights of Audience before AIFC Court (Kazakhstan).





# FACULTY CONVENER

**DR. SUMAN KALANI**

**In charge Vice Principal & Chairperson - CCR**

# STUDENT CO-ORDINATORS

**HARSHITA TYAGI: +91-9784448409**

**SHUBHI DOTIYA: +91-9819423927**

**REGISTER HERE**



[pgclccr@gmail.com](mailto:pgclccr@gmail.com)